Shri P. Gopelan: . . . all the cement companies came to a tacit understanding by setting apart a sum of 25 nP. for every tonne of cement produced on Altoghether it came to invoice. about Rs. 25 lakhs and it has been contributed to the Swatantra Party fund. I would like to know from the whether this particular charge has been investigated and if so, the results thereof.

Shri V. B. Chavan: Let me make it very clear that we are not investigating the contribution of local money to the po'itical parties. This is not a matter for investigation. It is not investigated. Whether the Swataut:a Party has received money or not, the question may better be put to Leader of the Swatantra Party.

Shri Kartik Oraon: I would like to ask the Minister whether he has received any complaints from any political party whatsoever in India that that party has not received any financial assistance from any commercial or business establishments?

Shri Y. B. Chavan: No. Sir.

Contract with Kalinga Airways

*785. Shri Madhu Limaye: Dr. Ram Manohar Lohia: Shri S. M. Banerjee: Shri George Fernandes: Shri R. S. Vidyarthi: Shri Swell: Shri R. Barua: Shri Indraiit Gupta: Shri K. N. Pandey: Shri S. K. Tapurlah: Shri Mahamed Imam: Shri Gadilingana Gowd: Shri D. N. Patodia: Shri Bai Rai Madhok: Shri Tridib Kumar Chaudhuri: Shri S. C. Samenta: ghei Dhirendranath: Shri Yashpal Singh: Shri S. N. Maiti: Shri A. K. Kisku: Shri Deven Sen: Shri Surendranath Dwivedy: Shri Hom Barna: Shri A. B. Vajpayee: Shri N. S. Sharma:

Shri Siddayya: Shri Bimsikanti Ghosh: Shri Sradhakar Supakar: Shrimati Sushila Robatgi: Shri J. H. Patel: Shri RaM Ray: Shri Yaina Dutt Sharma:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have taken any decision on not extending contract for the air dropping of supp'ies in NEFA with the Kalinga Airways:
- (b) whether it is a fact that I.A.F. will take over the work pending creation of a new Company in the Public
- (c) whether any memorandum has been sent by the Kalinga employees who are likely to be retrenched that they be absorbed in I.A.F. as noncombatants pending their absorption in the proposed Corporation;
- (d) if so, the reaction of Government thereto; and
- (e) whether there is a proposal to impose any penalty on the Kalinga Airways for their cheating and for taking over their assets in lieu of this penalty?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charam Shukla): (a) Yes, Sir. The Government have decided not to extend the contract for sirdropping of supplies in NEFA with the Kalinga Airways beyond 30th June, 1967 viz. the date of expiry of the present contract.

- (b) Yes, Sir.
- (c) Yes, Sir.
- (d) It will be for the Government agency that is ultimately set up to consider what staff etc. of the existing Kalinga Airlines, if any, can be taken up by them. There is no proposal to absorb these persons in the

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(e) The Public Accounts Committee found that certain irregularities, overpayments etc. had occurred in implementation of the contract. They recommended the setting up of a Committee to go into these questions. The Committee was set up but has not vet submitted its report.

थी सर्व सिमये : ग्रध्यक महोदय. में मंत्री महोदय का ध्यान प्रबलिक एकाउंटस कमेटी की रघट की घोर दिलाना चाहता हं। समय की कमी के कारण में उस में से उठरण नहीं पढता हं लेकिन उसने बताया है कि करीब करीब एक करोड स्पया तक बिना बजह कलिंग एयरबेज को दिय गया है। यह ठीक है कि सरकार ने यह ठेका तो समाप्त किया है, लेकिन वह:इस कम्पनी के एसेट्स को क्यों नहीं ले रही है? बाद में प्रदालट में जो कार्यवाही होगी, उस के मनुसार फैसलाहो ?

श्री विद्या धरण शक्त : कान्न के धन्तर्गत एसी कोई व्यवस्था नहीं है कि हम किसी की भी आयदाद को स्टेटवे एटैंच कर सकें। पहले तो भारविटरेशन की कार्यवाही शुरू करनी पड़ेगी। वह कार्यवाही शुरू करने के बाद अधर इस तरह का ख़तरा हुआ कि जिस कम्पनी की प्रापर्टी का प्रारविटरेशन हो रहा है, वह कम्पनी भ्रपनी प्रापटीं को बेच रही है या निकाल रही है. तब तो घदालत में दरकास्त देकर उस कम्पनी की प्रापर्टी को ले लिया जा सकता है। सेकिन बब तक प्रारक्टिरेशन श्रीसीडिंग्ड शुरू न हों, तब तक ऐसा करना कानुनन सम्भव नहीं है। इस बारे में विचार किया गया है और हमें यह काननी राम दी गई है। जहां तक घारवि-टरेशन का सवास है, उस के लिए एक जब की निवृक्ति का प्रका हम लोगों के विचाराधीन है। वहां तक हम सोयों का खवास है, जस्दी ही उसकी नियक्ति की जावेगी और पार्रविटरेशन की कार्यवाडी सक हो जायेथी।

थी मच सिमये: इस सदन में कसिय एयरवेज, भी बीज पटनायक की इसरी फ़र्म्ब और खद श्री बीज पटनायक की इनकम टैक्स लाइविलिटीच के बारे में सवाल उठावा गया या और हम को-और राज्य समा को भी-प्यह धारवासन दिया गया था कि हर हासत में भ्राम चनाच के पहले इसके बारे में जानकारी दी जायेगी। जहां तक मझे पता है, भ्रमी तक दोनों सदनों को इसकी जानकारी नहीं दी गई है। मैं संबी महोदय से जानना चाहता हं--वित्त मंत्री भी सदन में बैठे हैं-- कि क्या इस तरह का दिया गया वा भीर यदि दिया गया था. तो उसकी पुर्ति क्यों नहीं हुई। कम से कम इनकम टैक्स को लेकर तो जर्माना या दण्ड किया ही जा सकता है।

भी विका चरण शक्त : इनकम टैक्स के सम्बन्ध में मझे कोई ज्ञान नहीं है।

Shri Surendranath Dwivedy: What is the reply?

भी विद्या बरण शक्स : मैंने कहा है कि इनकम टैक्स के सम्बन्ध में मुझे कोई जान-कारी नहीं है।

श्री मध्य लिमवे: शहयक महोदय, यह सरकार कोई खण्डित सरकार तो नहीं है न , ये जो चोरियां हुई हैं, उसी में से इनकम टैक्स का सवाल उत्पन्न हमा था। विक्त मंत्री बैठे हैं। वह अवाब दें। मैं वह कामना चाहता हं कि पालियानेंट को यह जो बाल्यासन दिया गया था कि चनाव से पहले इस बारे में जानकारी दी बाबेगी, उस को सभी तक पुरा क्यों नहीं किया गया है ?

Mr. Speaker: A separate question can be put. The hon. Minister is not obliged to answer it now.

The Deputy Prime Minister and Minister of Finance (Shri Merarii Desai): I have already replied to a question in the Raiva Sabha about this 280

. If the hon, Member puts a uestion here I shall certainly reply s it.

थी वर्ष लिलये : प्रध्यक्ष महोदय, यह प्रथम इसी में से निकलता है। : कारण बताता है। धगर इनकम टैक्स की जानकारी दी जाती, तो एसेटस जन्त करने के बारे में मैंने जो कहा है, वह किया जा सकता था। इसलिये यह सम्बन्धित सवाल है और मैं उसका उत्तर बित्त मंत्री महोदय से चाहता **B** 1

Mr. Speaker: How can the Home finister know about income-tax?

भी मध लिमये : च्राच्यक महोदय. हम जानकारी प्राप्त करने के लिए सवाल पृष्ठते हैं। मंत्री महोदय कहते हैं कि अगर दूसरा प्रश्न दिया जाये, तो वह यह जानकारी देंगे । इस समय यह जानकारी देने में इन का क्या मकसान होता है ? वह तफ़सील में न जायें। कम से कम वह यह बता दें कि जो भावासन पालियामेंट को दिया गया था. उस की परि क्यों नहीं हई है।

Shri Morarji Desai: I do not carry ill the figures in my head.

Shri S. M. Banerjee: During chinese aggression, when the West Ferman Government gave us blankets or distribution among the jawans in hose mountain peaks, and also socks ind jerseys, a contract was awarded o the Kalinga Airways for the airiropping of these things on the mounain peaks. But it was reported, and t was reported even to the PAC that nany blankets which were to be disributed to the jawans in those areas were sold in the Calcutta and Patna narkets. . . .

Shri Hem Barua; And also at Dibrugarh and Jorhat.

Shri S. M. Banerjee: . . .and at other places, and those blankets were 1019 (Ai) LED-2.

available not for the jawans but for the old men who had money. I would like to know whether this investigation was completed, and if this charge is proved, will this company be taken over by Government so that the empire of Biju Patnaik will come to an end.

Oral Answers

Shri Vidya Charan Shukia: I have already said that this company is not going to be taken over, but the contract with this company is going to be terminated.

Mr. Speaker: He asked about blankets etc.

Shri Vidya Charan Shukia: We are the trying to reply at present to question concerning the report of the Public Accounts Committee and action arising out of that. If the hon, Member tables a separate question, I shall certainly give the answer.

Shri Ranga: I take objection to this. He has put the question. He can take notice of it and inquire. Why does he want a separate notice?

Mr. Speaker: He will take note of this and inquire into it.

Shri Vidya Charan Shukla: Yes.

Shri S. M. Banerjee: I seek your guidance. Part (a) of the question is whether Government have taken any decision on not extending the contract for the air dropping of supplies NEFA. What I have asked is that there were some supplies which were dropped not in NEFA but in Calcutta, Patna and other places.

Mr. Speaker: Shri Range raised that question. He has accepted that and said that he will inquire into it.

Shri S. M. Banerjee: Why does he not come prepared to answer it now itself. He knew that these charges were there.

थी वर्ष लिसमे : प्रध्यक्ष महोदय, किसी भी प्रथम का उत्तर नहीं या यह है। साय उत्तर दिलाइये ।

वीं कार्य करनेन्डीय: नया कर्निय स्वर्येष के कर्मेचारियों की घोर से ऐसी मांग घाई है कि वे को-धापरेटिय सोसाइटी बना कर इस काम को चलाना चाहते हैं; यदि हां, सो क्या सरकार इस मांग पर विचार करने के लिये सैयार है ?

भी विद्या घरण शुक्त : इस तरह का सुष्ठाव हमारे सामने धाया था, पर सब बातों पर विचार करने के बाद यह निर्णय लिया गया है कि हम पब्लिक सेक्टर के धन्तर्गत एक कम्पनी खोलेंगे ।

Shri Swell: Is it a fact that one of the irregularities for which Government decided to discontinue the contract with this company is the number of unauthorised sorties in NEFA and other areas by planes of this company? Is it a fact that this number was mentioned in the PAC report at about 1600 and that after the PAC report had been published laid on the Table, the number of sorties has now come down to 200 or less? If so, how has it come to happen and whether the NEFA administration, in charge of these supplies, had maintained proper records of the sorties and flights?

Shri Vidya Charan Shukia: Yes, the NEFA administration is taking care to maintain proper records. As far as the other matter mentioned by the hon. Member is concerned, there is a committee appointed to look into the claims concerning sorties which were authorised, which were not authorised, and the claims and counter-claims made by Government and the company.

Shri Indrajit Gupta: It was known to Government for sometime that the present contract would not be renewed beyond 30 June. In spite of this, nothing has been done upto now—to-day is the 28 June—to set up any alternate machinery except to rely on the air force which, as everybody knows, is already straining its resources and should not be diverted from for this particular work. Why have Government delayed all this time the setting up a public sector freighter

corporation for doing all the freight carrying work, including air-dropping in NEFA, and why have they now faced the country with an indefinite period of delay during which the resources of the air force, which can be better used somewhere else, have to be devoted to this work, with no certainty about the shape of the future corporation and the chances of its absorbing these employees and pilots who have been doing this job and have very good experience of it?

Shri Vidys Charan Shukia: We are not wasting any time. After considering all the relevant facts, a decision has been taken, and the process of setting up the corporation has already been started, but there will be some time gap, for which the air force will have to be used, so that the strategic supplies are not interrupted, but I can assure the House that we are doing our best to expedite this, so that the time gap is reduced.

बी काशीनाच पांडेय : माननीय मंत्री जी ने भ्रमी जवाब देते हुए यह कहा चा कि इस टर्म के समाप्त होने पर सभी कर्मचारियों को लेना सम्भव नहीं होगा । इसका मतलब यह है कि कुछ कर्मचारियों को वह ने तैयार हैं। तो क्या इस तरह का कोई सिख्नान्त तय हुआ है कि किन भ्राधार पर यह लोग लिए जाएंगे ?

श्री विद्या थरण जुल्ल : जहां तक इन को लेने का सवाल है जब नयी कारणेरेसन बन जाएगी तब इन कर्मैचारियों के बारे में जांच पड़ताल करेंगे, तब इनके लेने के प्रका पर विचार करेंगे और जो कर्मेचारी बोग्ब सिद्ध होंगे जो नयी कारणेरेसन के काम में धा सकेंगे जन को धवश्य लिया आयया ।

WRITTEN ANSWERS TO QUESTIONS

Working conditions of Indian Mines

*784, Shri Bibhuti Mishra: Will the
Minister of Labour and Rehabilitation
be pleased to state:

(a) whether it is a fact that the working conditions of the Indian